

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 3**  
**(IB)-414(PB)/2020**

**IN THE MATTER OF:**

Mack Star Marketing Pvt Ltd. ... Petitioner/Applicant  
v.  
Oriflame India Pvt Ltd. ... Respondent

**Order Under Section 9 of Insolvency & Bankruptcy Code (IBC)**

**Order delivered on 13.03.2023**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (T)**

**(HEARING THROUGH PHYSICAL MODE AND VC)**

**PRESENT:**

For the Petitioner : Appearance not marked

For the Respondent : Mr. Ashish Dholakia, Sr. Adv. with Mr. Mahesh B Chibber, Advs.

**ORDER**

Ld. Counsels for the parties are present.

Ld. Counsel for the Petitioner appeared and stated that some hard copies of the pleadings and written submissions are not available on record. Ld. Counsel seeking some more time for filing the same.

At the request, list the matter for a physical hearing on 18.04.2023.

-sd-

**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

-sd-

**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**